

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 119

IA Nos.276/2024, 286/2024, 817/2024, 931/2024  
and  
CP (IB) No. 315/Chd/J&K/2023

**IN THE MATTER OF:**

J & K Integrated Textiles Park Ltd.	Vs.	...Petitioner
Silklon Synthetic Pvt. Ltd.		...Respondent

**Under Section:** 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

**Order delivered on 17.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner	:	Ms. Swati Saluja, Advocate (Proxy)
For the Respondent	:	Ms. Preeti Yadav, Advocate (Proxy)

**ORDER**

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

A compliance affidavit has been filed on behalf of the Intervener/applicant in IA No. 276/2024 vide Diary No. 00371/1 dated 13.03.2024. The same is taken on record. Ld. Counsels for the parties are directed to make compliance of the last order, if any, at least one week before the next date of hearing. List on 13.05.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti